- (a) the details of Human Rights Commissions working in the States;
- (b) how many complaints are pending in the National Human Rights Commission (NHRC) till date;
- (c) in how many cases the Central and State Governments have accepted the recommendations of NHRC and the details of the action taken; and
- (d) the details of amount of compensation awarded and amount paid on the recommendation of the NHRC in the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) 23 States have so far set up State Human Rights Commission (SHRCs) as per the last information received from the State Governments. These States are Andhra Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Himachal Pradesh, Haryana, Karnataka, Kerala, Jammu and Kashmir, Jharkhand, Madhya Pradesh, Maharashtra, Manipur, Orissa, Punjab, Rajasthan, Sikkim, Tamil Nadu, Uttar Pradesh, Uttrakhand, Goa and West Bengal.

- (b) As on 20/11/2012, a total of 20,136 complaints were pending consideration before the National Human Rights Commission.
- (c) During the last three years and the current year upto 20/11/2012, the recommendations of the National Human Rights Commission in 1407 cases have accepted by the Central Government and States. Rs. 26,88,62,500/-has been paid to the victims/Next of kin (NOK) of the deceased.
- (d) The National Human Rights Commission, during the last three years and the current year upto 20/11/2012, recommended monetary relief in 1787 cases, amounting to Rs. 47,22,47,500/-. Of these 380 cases were pending for compliance.

Road rage incidents with judges in Delhi

†1309. SHRI RASHEED MASOOD: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the judges were targeted in the two incidents of road rage on Delhi's roads;
 - (b) if so, the details of steps being taken to check such types of incidents;
- (c) whether Government has formulated any policy for ensuring the security of judges;

[†]Original notice of the question was received in Hindi.

- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Delhi Police have registered two cases of Road Rage on Delhi's Road where the judges were targeted during the year 2012 (upto 15.11.2012).

(b) to (e) Delhi Police is providing security cover to the Judges of Supreme Court of India and Delhi High Court on positional/statutory basis in accordance with the 'Yellow Book' circulated by Ministry of Home Affairs. Some additional sessions Judges have also been provided security cover on the basis of threat perception.

Falling conviction rate in crimes

1310. SHRI H.K. DUA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the conviction rate in most kinds of crimes has fallen during the last few years;
- (b) the State-wise and crime-wise figures for murders, rapes, kidnapping and arms under Explosive Act; and
- (c) what steps Government is taking to improve the criminal justice system in the country so that criminal does not go unpunished?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (b) No Sir. The State/UT-wise and crime-wise cases registered, cases charge sheeted, cases convicted, case conviction rate, persons arrested, persons charge sheeted and persons convicted under murder, kidnapping and abduction, Arms Act, 1959 and Explosives & Explosive Substance Act, 1908 & 1984 during 2009-2011 are given in Annexure [See Appendix 227, Annexure No.010].

(c) 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. The Union Government,